

DA, No. 1102/04

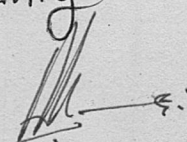
31/03/08

Hon. Mr. Ashok S. Karamadi, J.M.

Hon. Mr. K.S. Menon, A.M.

At the request of applicant's counsel as he states that applicant is no more, in the absence of any material with him, he is not able to argue the matter, therefore, matter is adjourned to make a submission on 03/04/08 for hearing.


A.M.


J.M.

②

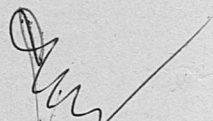
File
1-4-08

03.04.08

Hon' Mr. Ashok S. Karamadi, J.M.

Hon' Mr. K.S. Menon, A.M.

At the request of respondent's counsel case is adjourned to 07.04.08.


A.M.


J.M.

resg

X
4-4-08

Notes of Registry
No R.A file so far,

Q
04/4/08